

C.A.No. 7880-7883 OF 2001

ITEM No.101 (PH)

Court No.2

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.7880-7883 of 2001

National Mineral Dev.Corpn.Ltd.

Appellant (s)

VERSUS

State of M.P. & Anr.

Respondent (s)

(With appln.for directions and early hearing and modification of Court's order and permission to submit addl.documents as Vo.II containing the page No.1-15 and with office report)

Date : 15/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)

Mr.P.S. Narasimha,Adv.

Mr.Potaraju Sridhar,Adv.

Mr.Ananga Bhattacharya,Adv.

Mr.G.Seshagiri,Adv.

Mr. V.G.Pragasam,Adv.

For Respondent (s) Mr.Satish K. Agnihotri,Adv.

Mr.Rohit K.Singh,Adv.

Mr.Anil Pandey,Adv.

Mr.Prakash Shrivastava,Adv.

UPON hearing counsel the Court made the following

O R D E R

As for the personal difficulty of the learned counsel for the appellant the matters are adjourned to 21.1.2004.

(Suman Wadhwa) (Radha R.Bhatia)

Court Master

Court Master